

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 101/TT/2013  
Docket No. 62/2013

Date: 5.6.2013

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject : Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff of 400kV D/C Baharampur-BheramaraT/L, LILO of 400kV S/C Farakka-Jeerat T/L at Baharampur, 01 no 80 MVAR Bus Reactor and associated line bays and Reactor Bay at Baharampur associated with Interconnection of Electrical Grids of India and Bangladesh (Indian Portion) from Anticipated DOCO (01.05.2013) to 31.03.2014 for tariff block 2009-14 period.

Sir,

With reference to the subject mentioned above. I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2013:-

- (i) Status of commissioning of the asset. If there is any change in date of commercial operation of the Asset, Auditor / Management certificate and Tariff Forms (Form-1, Form-6, Form-13 and Form-13B) for concerned Asset as per the changed date of commercial operation.
- (ii) Details regarding "Proposed Domestic Loan 12-13" @ 8.85% and "Proposed Loan 13-14" @ 8.80%.
- (iii) Details of IDC and IEDC for delayed period of the asset.

Yours faithfully,

V. Sreenivas  
Depty. Chief (Legal)

